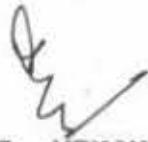
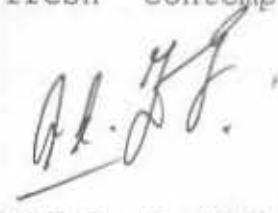


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ORDER SHEET

O.A/MA/RA/CP NO. 147 OF 2008

Applicant/s S. K. Dabey Respds. Smt. Neelam Srivastava

Advocate for Applicant/s Smt. P. K. Singh Advocate for Respondent/s _____

Notes of the Registry	Orders of the Tribunal	Sheet No. 02
	<p>CCA No.147/08 IN O.A. No.214/06</p> <p><u>21.10.2008</u></p> <p><u>HON'BLE MR. JUSTICE A. K. YOG, MEMBER-J</u> <u>HON'BLE MR. K. S. MENON, MEMBER-A</u></p> <p>Heard Shri P. K. Singh, learned counsel for the applicant.</p> <p>In the absence of pleadings, no contempt is made out. Learned counsel wants time to file fresh contempt. No amendment can be allowed.</p> <p>Contempt Petition is dismissed. However, liberty is given to the applicant to file a fresh contempt petition.</p> <p> (K. S. MENON) Member-A</p> <p> (JUSTICE A. K. YOG) Member-J</p> <p>/ns/</p>	

Contd. On Sheet No.